

Mr. Aryama Sundaram, Senior Advocate with Mr. Pulkit Deora and Ms. Rohini Musa, Advocate for R18.

O R D E R
(Through Virtual Mode)

13.08.2020— Mr. Aryama Sundaram, Senior Advocate representing Respondent No.18 in Company Appeal (AT) No. 95 of 2020 seeks to withdraw I.A. No. 1770 of 2020 which falls beyond the scope of this appeal. He intends to seek available legal remedy before the National Company Law Tribunal which is seized of the Company Petition. I.A. No. 1770 of 2020 is accordingly disposed off as withdrawn.

In terms of the order dated 15th July, 2020, we have observed that there is no need to ask the parties to file reply-affidavit/ objection and the record of the Tribunal can be relied upon. Learned counsel for the parties were also given liberty to file relevant record provided the same was not already forming part of the appeal paper books. They were also given liberty to file written submissions and compilation of the Judgments.

It appears that the written submissions have not been filed by all the parties. Learned counsel for the parties who are yet to file their written submissions along with compilation of Judgments may file the same within one week.

List both the appeals 'for hearing' on 25th August, 2020 at 2.00 P.M.

It is made clear that if the matter spills over, it will be taken up on the following day.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member(Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ar/G